

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 3937
TO BE ANSWERED ON 17.03.2026**

NATIONAL COMMISSION FOR SCHEDULED CASTES

3937. MS. S JOTHIMANI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of complaints pending with the National Commission for Scheduled Castes (NCSC) during the last four years, State-wise;
- (b) the details of any measures or reforms being implemented to expedite the resolution of complaints pending with the NCSC;
- (c) whether the Union Government plans to ensure better coordination with State Governments to resolve complaints related to Scheduled Castes in a timely manner; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)**

- (a): As per the Rules of Procedure (RoP) of the National Commission for Scheduled Castes, action on complaints received by the Commission is required to be initiated within a period of 30 days. During the last four years, action has been taken on all complaints in accordance with the mandate of the Commission. Accordingly, there has been no pendency of complaints at the level of the Commission during this period. At present, only those complaints which have been recently received and are within the prescribed period of 30 days for initiation of action are under enquiry; the State-wise details of such complaints are placed at **Annexure-I**.
- (b): To expedite the disposal of complaints, the Commission has implemented the e-Grievance Management Portal (e-GMP) which facilitates online filing, monitoring and tracking of complaints. The portal provides real-time tracking of cases, automated SMS and email alerts, and improved monitoring by the Commission. The e-GMP has been fully functional since 2023, which has significantly enhanced transparency and efficiency in grievance redressal. The Commission also conducts hearings, review meetings with State Offices, and issues periodic reminders to concerned authorities for timely submission of reports.
- (c) & (d): The National Commission for Scheduled Castes regularly coordinates with State Governments/UT Administrations through notices, compliance reports, hearings and review meetings to ensure timely redressal of complaints relating to Scheduled Castes.

(Annexure-I)

Annexure referred in part (a) in respect of Lok Sabha Unstarred Question no 3937 for answer on 17.03.2026 regarding the National Commission for Scheduled Castes (NCSC).

State/UT wise cases under enquiry		
Sr. No	State/UTs	Total Cases Pending/Unattended (as on 12.03.2026)
1	Andhra Pradesh	22
2	Arunachal Pradesh	0
3	Assam	0
4	Bihar	2
5	Chhattisgarh	6
6	Gujarat	6
7	Goa	0
8	Haryana	21
9	Himachal Pradesh	2
10	Jharkhand	0
11	Karnataka	11
12	Kerala	1
13	Maharashtra	23
14	Meghalaya	0
15	Madhya Pradesh	20
16	Manipur	0
17	Mizoram	0
18	Nagaland	0
19	Odisha	2
20	Punjab	56
21	Rajasthan	9
22	Sikkim	0
23	Tamil Nadu	94
24	Telangana	15
25	Tripura	0
26	Uttar Pradesh	291
27	Uttarakhand	19
28	West Bengal	0
Total		600
UTs		
1	Andaman and Nicobar Islands	0
2	Chandigarh	3
3	Dadra and Nagar Haveli and Daman and Diu	0
4	Daman & Diu	0
5	Delhi	16
6	Jammu and Kashmir	1
7	Ladakh	0
8	Lakshadweep	0
9	Puducherry	4
Total		24
Gr. Total		624
